

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s).27471/2015

(Arising out of impugned final judgment and order dated 20/07/2015 in CR No. 5214/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

AADAR SINGH

Petitioner(s)

VERSUS

BASSIARK TRADING CO.  
(Office Report on default)

Respondent(s)

Date : 03/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AMITAVA ROY  
[IN CHAMBERS]

For Petitioner(s) Mr. Saurabh Mishra, Adv. (N.P.)

For Respondent(s)

The Court made the following  
O R D E R

None appears.

In spite of order dated 22.07.2016 of the learned Chamber Judge, the defects as pointed out by the Registry has not been cured.

The Special Leave Petition is, therefore, dismissed for non-prosecution.

(B.Parvathi)  
Court Master

(Tapan Kr. Chakraborty)  
Court Master